

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

The Consultant (Judicial)
Hon'ble National Green Tribunal (P.B),
New Delhi.

No. JKPCC/NGT/24/137/318-19

Dt. 06-02-2024.

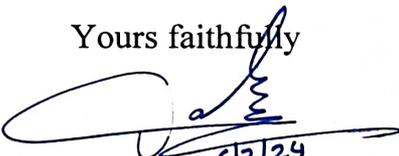
Sub: - Hon'ble NGT Order dt. 30-11-2023 in O.A NO. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors.

Sir,

In compliance to the Hon'ble National Green Tribunal Order Dated 30-11-2023 in O.A NO. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors, kindly find enclosed the Reply/Response of J&K Pollution Control Committee in this regard.

The Reply/Response of J&K Pollution Control Committee may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully



6/2/24

Vasu Yadav
Chairman

Copy to the: -

1. Sh. G.M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Reply/Response of Jammu and Kashmir Pollution Control Committee to the directions of Hon'ble NGT Order dt. 30-11-2023 in O.A NO. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors.

Background:

The Hon'ble National Green Tribunal in O.A NO. 253/2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu and Kashmir & Ors vide its Order dt. 30-11-2023 has directed that

"A separate report on behalf of J & K PCC has been filed which clearly reveals the open dumping, unscientific dumping and disposal of municipal solid waste on the bank of Suran River near Sher-e-Kashmir at Poonch as for that violation environmental compensation of Rs. 81.00 lacs (Rs. Eighty One Lacs) was levied for violation of Solid Waste Management Rules, 2016. There is no disclosure about realization of the environmental compensation. It has also been pointed that action for levy of environmental compensation was taken prior to filing of original application but subsequently there is no action by the competent authority.

In view of the above let notice be issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service before the next date of hearing. Let the response on behalf of the respondents be filed at least one week before next date of hearing."

dusharma

Reply/Response of J&K Pollution Control Committee: -

The Divisional Officer, J&K Pollution Control Committee, Poonch in his latest report submitted vide no. JKPCC/Div/P/2024/21 dated 06-02-2024 has stated that the present status in the matter remains same as was reported earlier on 13-07-2023. It is further submitted that the Municipal Council, Poonch has not deposited the Environmental Compensation of Rs. 81.00 lacs till date that was levied for violation of Solid Waste Management Rules, 2016.

It is also to submit that the Municipal Council Poonch has not finalized any site yet for developing Solid Waste Processing/Material Recovery Facility (MRF).

Hence, the reply/response of J&K Pollution Control Committee may kindly be taken on record and placed before the Hon'ble NGT for consideration, please.


(J. N. Sharma)
Environmental Engineer
J&K PCC (HQ)